

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/MP/2016

Subject : Petition seeking refund of the late payment of surcharges illegally retained by the respondent No.1 under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter-State Trading License granted to GEL (I.A. for pre-emptor dismissal of the said petition on the point of jurisdiction)

Date of hearing : 27.10.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jaiprakash Power Ventures Limited

Respondent : Global Energy Private Limited

Parties present : Shri Kumar Mihir, Advocate, JPVL
Shri Sanjay Sen, Senior Advocate, Global Energy
Shri Madhup Singhal, Global Energy

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply filed by the respondent on 24.10.2016. The request was allowed by the Commission. Learned senior counsel for the respondent had no objection in this regard.

2. The Commission directed the petitioner to file its rejoinder on or before 18.11.2016 with an advance copy to the respondent.

3. The Commission enquired from learned senior counsel for the respondent as to whether an intra-State trading licence has been issued by UPERC to GEPL. Learned senior counsel submitted that he would check the position with GEPL.

4. The Commission directed the respondent to clarify on affidavit by 21.11.2016 whether an intra-State trading licence has been issued by UPERC to GEPL and if so, a copy of the licence be placed on record.

5. The petition shall be listed for hearing on 27.12.2016.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Legal)**